

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3718  
ANSWERED ON:19.03.2015  
RTOS  
Venugopal Dr. Ponnusamy

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the instances of malpractices in the Regional Transport Officers (RTOs) has been reported to the Government; and
- (b) if so, the State-wise details thereof along with the action taken thereupon?

**Answer**

THE MINISTRY OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a)&(b) Yes, Madam. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under purview of State Transport Departments concerned. The malpractices reported against Regional Transport Offices (RTOs) through application form general public, grievances through Department of Administrative Reforms and Public Grievances and through Right to Information Act, 2005 are forwarded to the concerned Transport Commissioners of State Government/Union Territory Administrations for taking appropriate action.